GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.5596 TO BE ANSWERED ON 26TH JULY, 2019

PRIVATE PRACTICE BY DOCTORS

5596. SHRI RODMAL NAGAR: SHRI JANARDAN MISHRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has any plan to check the private practice of the doctors working in Government hospitals;

(b) if so, the details thereof; and

(c) if not, the steps being taken by the Government in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): As far as Central Government is concerned, as per Rule 13 of Central Health Service (CHS) Rules, 2014, persons appointed to CHS shall not be allowed private practice of any kind whatsoever including any consultation and laboratory practice. In lieu of private practice, doctors are entitled to a Non-Practicing Allowance (NPA) of 20% of Basic Pay subject to the condition that the Basic Pay plus NPA does not exceed Rs, 2,37,500/- after acceptance of the recommendations of the Seventh Central Pay Commission.

As and when any instance of Private Practice is brought to the notice of the Government, appropriate action is taken in the matter as per rules & procedure of the Government.

Health being a State subject, no such information in respect of State Government Hospitals is maintained, centrally